

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**TP No. 90/74(2)/NCLT/AHM/2016(New)  
C.A. No. 12/74(2)/CLB/MB/2015(Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2016**

Name of the Company:

Palsana Textile Park Pvt. Ltd.

Section of the Companies Act:

Section 74(2) of the Companies Act, 2013;

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

None present for the Petitioner. Mr. Dhiren Dave, Learned PCS for the Petitioner sent a letter by email <sup>on 6.11.2016</sup> stating that the matter was heard by Hon'ble CLB New Delhi on 7.4.2016 and disposed of vide order dated 26.5.2016. He also attached the copy of final order dated 26.5.2016 passed in CA 12/2015.

CA 12/2015 is transferred to this Bench from CLB Mumbai.


The final order passed by Hon'ble CLB New Delhi in CA 12/2015 has not been available in the case bundle on 22.8.2016 and 15.9.2016.

On the other hand, the order dated 20.1.2016 passed by Hon'ble CLB Mumbai at Delhi directs the Petitioner to file affidavits of all 58 persons concerned.

Basing on that order, this Tribunal passed orders dated 22.8.2016 and 15.9.2016.

Now, as can be seen from the copy of order dated 7.4.2016/ 26.5.2016 passed by Hon'ble CLB New Delhi in CA 12/2015, the Application was finally disposed of.

Hence, the CA 12/2015 which is renumbered as TP 90/2016 is closed.

  
**(BIKKI RAVEENDRA BABU)**  
**MEMBER JUDICIAL**

Dated this the 7<sup>th</sup> day of November, 2016.